

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Miscellaneous Application No. 85136 of 2024
(on behalf of Appellant)

In

Excise Appeal No. 86761 of 2017

(Arising out of Order-in-Original No. Belapur/01/Bel-I/R-III/Apollo/COMMR/SFA/2017-18 dated 11.04.2017 passed by the Commissioner of Central Excise, Belapur.)

Apollo Soyuz Electrical Pvt. Ltd.

EL, 74/75, MIDC Electronic Zone,
Mahape, Navi Mumbai- 400 701.

.... Appellant

Versus

Commissioner CGST and Central Excise, Belapur

1st Floor, C.G.O. Complex,
CBD Belapur, Navi Mumbai- 400 614.

.... Respondent

Appearance:

Shri Tarun Arora, Chartered Accountant for the Appellant

Shri Vinod S. Chettiparambil, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85504/2024

Date of Hearing: 14.05.2024

Date of Decision: 14.05.2024

Per: S.K. MOHANTY

Heard both sides.

2. Applicant has filed the present miscellaneous application, seeking withdrawal of appeal on the ground that the amount in dispute involved

in the present appeal has been extinguished under the Insolvency and Bankruptcy Code, 2016. Prayer made by the applicant is considered and accordingly, the appeal is dismissed as withdrawn. Miscellaneous application also stand disposed off.

(Dictated and pronounced in open court)

(S.K. Mohanty)
Member (Judicial)

(M.M. Parthiban)
Member (Technical)

SM